ITEM NO.39 COURT NO.2 SECTION II

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 13762/2023

(Arising out of impugned final judgment and order dated 13-09-2023 in CRLP No. 2370/2021 passed by the High Court for the State of Telangana at Hyderabad)

RAMESH KUMAR BUNG & ORS.

Petitioner(s)

VERSUS

STATE OF TELANGANA & ANR.

Respondent(s)

(IA No.219799/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.219804/2023-PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

<u>SLP(Crl.) No. 13857/2023 (II)</u>

(IA No.221120/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.221123/2023-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date: 04-03-2024 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. S. Niranjan Reddy, Sr. Adv. Mr. Krishna Dev Jagarlamudi, AOR

Mr. Raavi Yogesh Venkata, AOR

Ms. Twinkle Rathi, Adv.

Mr. Kotte Venkata Pawan Kumar, Adv.

Ms. Thithiksha Padmam, Adv.

For Respondent(s)

Mr. Diljit Singh Ahluwalia, Adv.

Mr. Angad Ahluwalia, Adv.

Mr. Kushal Choudhary, Adv.

Mr. R. Ilam Paridi, AOR

Ms. Devina Sehgal, AOR

Mr. Mohd Ashaab, Adv.

SLP(Crl.) No. 13762/2023

UPON hearing the counsel the Court made the following
O R D E R

We are of the opinion that the directions given by this Court in Mrs. Priyanka Srivastava & Anr. v. State of Uttar Pradesh & Ors.¹ are mandatory. However, in the facts of the present case, we find that the informant had furnished the affidavit, though belatedly.

Recording the aforesaid, we are inclined to dispose of the present special leave petitions without making any comments on merits, as the matter is pending investigation.

In case, the petitioners feel any threat, they will be entitled to approach the Court for appropriate relief(s).

We clarify that we have not made any comments and observations on the merits of the case. We also clarify that the impugned judgment and the observations made by the High Court will not have any influence on the investigation conducted by the police.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN) ASSISTANT REGISTRAR